

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3278**

TO BE ANSWERED ON THE 06TH DECEMBER, 2016/ AGRAHAYANA 15, 1938 (SAKA)

ENEMY PROPERTY

3278. SHRI VENKATESH BABU T.G:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of properties located, identified and under encroachment owned by Pakistani, Chinese and other nationals in the country, State-wise;

(b) whether the Government has taken any steps to evict all those encroachers of enemy properties; and

(c) if so, the details thereof and the legal action taken against the encroachers and the outcome thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) The enemy property State/UT-wise vested in the Custodian of Enemy Property for India is as per Annexure-I.

(b) & (c) Appropriate action on encroachment is stipulated under the Enemy Property Act, 1968 and the Rules framed there under. A survey of the enemy properties in this regard is currently underway.

Annexure- I

The total number of State/UT-wise enemy properties of Pakistani and Chinese nationals vested in the Custodian of Enemy Property for India is as under:

S. No.	State/UT	No. of properties
1.	Assam	70
2.	Andaman	1
3.	Bihar	79
4.	Chhattisgarh	78
5.	Delhi	489
6.	Diu	4
7.	Goa	263
8.	Gujarat	146
9.	Haryana	9
10.	Karnataka	21
11.	Kerala	60
12.	Madhya Pradesh	89
13.	Maharashtra	48
14.	Meghalaya	19
15.	Rajasthan	23
16.	Tamilnadu	36
17.	Telangana	159
18.	Uttar Pradesh	4991
19.	Uttaranchal	50
20.	West Bengal	2794
	Total	9429

The enemy properties are vested in the Custodian on as-is-where-is basis, and hence, the question of encroachment since their vesting does not arise.
